

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

CCP.NO.: 85 OF 2006

[Arising out of OA 519 of 2005]

[Patna, this Thursday, the 15th Day of March, 2007]

C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.

Ramjee Prasad Deo

Vs.

The Union of India through the General Manager,
N.F.Railway, P.O.: Maligaon, Distt.: Kamrup, Assam
& Two Ors.

Counsel for the applicant. :- Shri M.M.P.Sinha.

Counsel for the respondents. :- Shri Mukund Jee, SC.

O R D E R [ORAL]

Justice P. K. Sinha, V.C.:- Learned counsel for the applicant seeks permission to withdraw this contempt petition in view of the order that has been recorded today in M.A. 90 of 2007.

Prayer is allowed and this application stands disposed of as withdrawn by the applicant. Notices discharged.



[P.K.Sinha]/VC

skj.